

THE RADIO, TELEVISION AND VIDEO CASSETTE RECORDER SETS (EXEMPTION FROM LICENSING REQUIREMENTS) RULES, 1997¹

In exercise of the powers conferred by sections 4 and 7 of the Indian Telegraph Act, 1885 (13 of 1885), and sections 4 and 10 of the Indian Wireless Telegraphy Act, 1933 (17 of 1933), and in supersession of the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing, Requirements) Rules, 1985 the Central Government hereby makes the following rules, namely:—

1. Short title and commencement.—(1) These rules may be called the Radio, Television and Video Cassette Recorder Sets (Exemption from Licensing Requirements) Rules, 1997.

(2) They shall come into force on the date² of their publication in the Official Gazette.

2. Definition.—In these rules “Broadcasting Satellite Service” and “Fixed Satellite Service” shall have the meanings respectively assigned to them in the Radio Regulations annexed to the Constitution and the Convention of the International Telecommunication Union, for the time being in force.

3. Licence not required for certain broadcasting apparatus.—Notwithstanding anything contained in the Licensing of Wireless Receiving Apparatus Rules, 1965, the Indian Wireless Telegraphy (Possession) Rules, 1965 or the Commercial Broadcast Receiver Licensing (Dealers) Rules, 1965, no licence shall be required by any person to establish, maintain, work, possess or deal in—

- (i) radio, television and video cassette recorder sets;
- (ii) special antenna, including dish antenna, satellite decoder and associated front-end converter, used or capable of being used for reception of transient images of fixed and moving objects³ [by means of television signals in television and video cassette recorder sets] direct from satellites operating in Broadcasting Satellite Service or Fixed Satellite Service⁴ [***]:

Provided that the exemption referred to in clause (ii) shall not be available for persons in the States of Arunachal Pradesh, Assam, Jammu and Kashmir, Manipur, Meghalaya, Mizoram, Nagaland and Tripura, and in the Union territories of Andaman and Nicobar Islands and Lakshadweep and Minicoy Islands.

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1. *Vide* G.S.R. 393 (E), dated 16th July, 1997, published in the Gazette of India, Extra., Pt. II, Sec. 3(i), dated 16th July, 1997.
 2. Came into force on 16-7-1997.
 3. Ins. by G.S.R. 18 (E), dated 9th January, 2001.
 4. Omitted by G.S.R. 18 (E), dated 9th January, 2001.
 5. Rule 4 omitted by G.S.R. 18 (E), dated 9th January, 2001.